

1/5.11.96

On a request made by the learned Advocate on behalf of the applicant for time, the case is adjourned for admission to 20.11.96.

SKS

(D. Purkayastha)
Member (J)

2./20.11.96.

The learned counsel for the applicant states that he wants to file supplementary petition. Allowed. List it after four weeks on 23.12.96 for admission before Single Member Bench.

/CBS/

(V.N. Mehrotra)
Vice-chairman

3./23.12.97.

On the request made on behalf of Shri B.P. Sinha, on the ground of illness, the case is adjourned to 30.1.97 for admission.

/CBS/

(K.D. Saha)
Member (A)

(V.N. Mehrotra)
vice-chairman

@xxxxxx*xx&x

4./30.1.97.

None appears for the parties. List it on 10.3.97 for hearing on admission.

/CBS/

(V.N. Mehrotra)
Vice-chairman

O.A.: 531/96

5./10.03.97

Shri B.K.Praasad, counsel for the applicant.

Heard the learned counsel for the applicant on the question of admission. Admit. Issue notices to the respondents to file their reply within four weeks from today. Rejoinder, if any, may be filed within two weeks thereafter. Requisites to be filed within a week.

Requisites filed on 17/3/97.

Notice issued to Resp. no. 1 to 3 on 20/3/97. Bg

List on 30.05.1997 before the Registrar for completion of pleadings.

Mphg
(S.R.Adige)
Member (A)

MB
(V.N.Mehrotra)
Vice-Chairman

6/30.5.1997

None for the parties. Notices were issued to the respondents no.1 to 3 on 30.3.1997. ~~same~~ *are* still ~~pleaded~~ *are*. Due to efflux of time notices upon the respondents deemed to have been served under order 5 Rule 19(A) of CPC. Put up on 11.7.1997 for filing W/s.

S.P. Sinha
(S.P.Sinha)
Dy.Registrar I/c

MPS.

7/11.7.1997

None for the parties. No W/s has yet been filed. Put up on 6.8.1997 for filing W/s.

S.P. Sinha
(S.P.Sinha)
Dy.Registrar I/c

MPS.

8/6.8.1997

None for the parties. W/s has not yet been filed. Put up on 2.9.1997 for filing W/s as a last chance.

S.P. Sinha
(S.P.Sinha)
Dy.Registrar I/c

MPS.

9/2.9.1997

None for the parties. Written statement has not yet been filed though sufficient time was given therefor. In the circumstances, let this application be listed before the Hon'ble Bench for direction on 15.9.1997.

Indira
(V.K. Srivastava)
Dy. Registrar

MPS.

10./ 15.9.97.

W/S not filed so far. Four weeks further time is allowed for the same. Rejoinder may be filed within two weeks thereafter. List it on 20.11.97 for direction.

V.N.
(V.N. Mehrotra)
Vice-chairman

/BBS/

11/20.11.97

Dist it on 29.01.1998 for direction.

SKJ

R.K.
(R. K. Ahoja)
Member (A)

V.N.
(V.N. Mehrotra)
Vice-Chairman

12/29.01.98

W/s not filed so far. Four weeks further time is allowed for the same. Rejoinder, if any, may be filed within two weeks thereafter.

List on 07.04.98 for direction.

SKJ

V.N.
(V.N. Mehrotra)
Vice-Chairman

13./ 7.4.98.

W/S not filed so far. Four weeks further time is allowed for the same. Rejoinder may be filed within two weeks thereafter. List it on 6.7.98 for direction.

/CBS/

V.N.
(V.N. Mehrotra)
Vice-chairman

14/6.7.98

W.S. not filed. Four weeks' further time is allowed. Rejoinder be filed within three weeks thereafter. List on 8th September, 1998 for direction.

Power filed on behalf of the respondents and rest filed 17/6/98

SKS

[Signature]
(L.R.K. Prasad)
Member (A)

[Signature]
(V.N.Mehrotra)
Vice-Chairman

15./ 8.9.98.

W/S not filed so far. Four weeks further time is allowed for the same. Rejoinder may be filed within three weeks thereafter. List it on 3.12.98 for direction.

/CBS/

[Signature]
(L.R.K. Prasad)
Member (A)

[Signature]
(V.N. Mehrotra)
Vice-chairman

16./ 3.12.98.

Shri G.P.Ojha, junior to Shri A.K. Tripathy the learned counsel for the respondents states that he will be filing W/S today. The applicant is permitted to file rejoinder within four weeks. List it on 29.1.99 for direction.

/CBS/

[Signature]
(LAKSHMAN JHA)
MEMBER (J)

[Signature]
(L.R.K. PRASAD)
MEMBER (A)

17./ 29.1.99.

None for the parties. List it on 9.4.99 for direction.

/CBS/

[Signature]
(LAKSHMAN JHA)
MEMBER (J)

18

9.4.99

CM

Written statement not yet filed. List it for direction on 25.5.99.



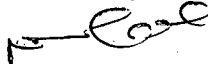
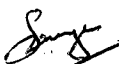
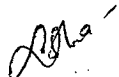
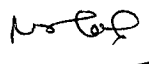
[Signature]
(Lakshman Jha)
Member (J)

[Signature]
(L.R.K. Prasad)
Member (A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH PATNA

Order Sheet


... .. Application No. 199 in
Applicant (s) Respondent (s)
Advocate for Applicant (s) Advocate for Respondent (s)
... ..


Note of Resistry	Orders of the Tribunal
AKJ	<p>OA 531/96</p> <p>19/25.5.99 It is observed that neither applicant nor his Counsel has been appearing in this case for last few occasion. In that view of the matter by way of last chance let it be listed for direction on 21.7.99 . If nobody appears on behalf of the applicant the case may have to be dismissed for default.</p> <p> (Lakshman Jha) Member(J)</p> <p> (L.R.K. Prasad) Member(A)</p> <p>20/21.07.99 Since the pleadings are complete, let it be listed for hearing after eight weeks hence on 23.09.1999.</p> <p> (L. R. K. Prasad) Member (A)</p> <p>SKJ</p> <p> (S. Narayan) Vice-Chairman</p> <p><u>21</u> 23.9.99 List on 1.11.99 for hearing.</p> <p>CM</p> <p> (Lakshman Jha) Member (J)</p> <p> (L.R.K. Prasad) Member (A)</p>

22/1.11.1999

List it for hearing on 31.12.1999.

MFS.


(Lakshman Jha)
Member (J)



(L.R.K. Prasad)
Member (A)


23/31.12.99

None for the parties.

List it for hearing on 12.1.2000 .

AKJ


(L.JHA)
MEMBER(J)

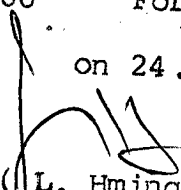

(L.R.K.PRASAD)
MEMBER(A)

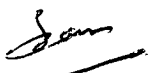
24/12.1.2000

For want of time, list it for hearing

on 24.2.2000.

SKS


(L. Hmingliana)
Member (A)

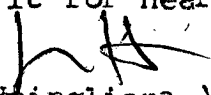

(S.Narayan)
Vice-Chairman


25/24.2.2000

None appears on account of advocates' strike.

List it for hearing on 25.4.2000.

MFS.

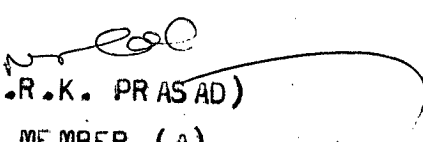

(L. Hmingliana)
Member (A)


(S.Narayan)
Vice-Chairman

26./ 25.4.2000.

For want of time, hearing is adjourned to 31.5.2000.

/CBS/


(L.R.K. PRASAD)
MEMBER (A)


(S. NARAYAN)
VICE-CHAIRMAN


27


31.5.2000

CM

O.A. 531/96

List on 4.8.2000 for hearing.


(L.R.K. Prasad)
Member (A)


(S. Narayan)
Vice-Chairman

32/4.8.2000

For want of time, list it for hearing
on 18.9.2000.

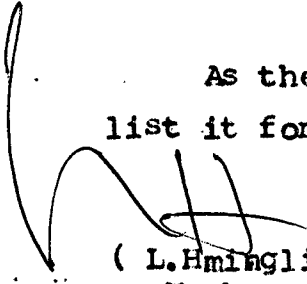
(L. Hmingliana)
Member (A)


(Lakshman Jha)
Member (J)

MFS.

33/18.9.2000

As the Court No. II is not available,
list it for hearing on 14.11.2000.


(L. Hmingliana)
Member (A)

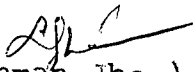

(S. Narayan)
Vice-Chairman

MFS.

34/14.11.2000

None for the parties.

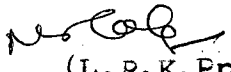
On account of resolution in the bar
today on the sad demise of Shri S. Mukherjee,
advocate, the case is adjourned to 21.11.2000.


(Lakshman Jha)
Member (J)

MFS.


35/21.11.2000 : For want of DB, the hearing is adjourned to
21.12.2000.

skj.


(L.R.K. Prasad)/M(A)

36/21.12.2000

As the Court No.2 is not available,
list it for hearing on 9.1.2001.


(L.R.K. Prasad)/M(A)

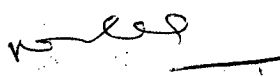

(S. Narayan)/V.C.

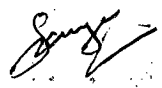
SKS

DA - 531/96

37./ 9.1.2001.

For want of time, hearing is adjourned to
13.3.2001.



/CBS/ (L.R.K. PRASAD)/M(A)

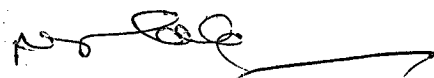

(S. NARAYAN)/V.C.

38
13.3.2001

CM Shri G.Bose..Counsel for the respondents.

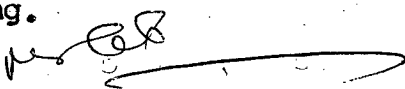
None for the applicant. List it on
18.4.2001 for hearing.


(L.Jha)
M (J)


(L.R.K.Prasad)
M(A)

39/18.04.2001 : None for the parties.

Let it be listed again on 06.07.2001 for
hearing.


skj 
(L. R. K. Prasad)/M(A)


(S.Narayan)/V.C.

40/6.7.2001

For want of D.B., list it on 17.8.2001
for hearing.

SKS


(L.R.K. Prasad)/M(A)